



2026:AHC:25238

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 481 of 2026

Tilthu

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ambikesh Kumar Sharma, Vimal Srivastava
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Sri Hari Mohan Srivastava, learned Addl. C.S.C. for the state-respondents and Sri Bhupendra Kumar Tripathi, learned counsel for the respondent-gaon sabha.

2. The instant writ petition has been filed, seeking a writ of mandamus, commanding respondent no.2/Board of Revenue, U.P. at Prayagraj to decide Revision No.REV/2447/2018 (Sri Ram and Others vs. State of U.P. and Others), under Section 333 of the U.P. Z.A. & L.R. Act read with Section 210 of the U.P. Revenue Code, 2006, within the stipulated time.

3. Counsel for the petitioner states that the aforementioned revision, arising out of the proceeding under Section 123(1) of the U.P. Z.A. & L.R. Act, filed by the private respondent, impleading the petitioner as opposite party, is pending before respondent no.2 since 3.10.2018. He further placed the order sheet of the pending proceeding, in order to demonstrate that the case is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, without expressing any opinion on the merits of the case, this petition is disposed of with the direction to respondent no.2 to decide the aforesaid proceedings to its logical conclusion, as expeditiously as possible, preferably within a period of 2 months, from the date of production of a certified copy of this order before the authority concerned, after affording proper opportunity of hearing to the parties concerned, in accordance with law.

February 5, 2026
C.Prakash

(Chandra Kumar Rai,J.)